

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).23496/2003

(From the judgement and order dated 28/07/2003 in WP No.2745/1988  
of HIGH COURT OF BOMBAY AT NAGPUR)

STATE OF MAHARASHTRA & ORS.

Petitioner(s)

VERSUS

RAVIPRAKASH BABULALSING PARMAR & ANR.

Respondent(s)

Date: 03/12/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

HON'BLE MR. JUSTICE A.K. MATHUR

For Petitioner(s)

Mr. S.K. Dholakia, Sr.Adv.

Mr. Uday Umesh Lalit, Sr.Adv.

Mr. S.S. Shinde,Adv.

Mr. Mukesh K. Giri,Adv.

For Respondent(s)

Mr. H.W. Dbahe,Adv.

Mr. Manish Pitale,Adv.

Mr. Chander Shekhar Ashri,Adv.

UPON hearing counsel the Court made the following

O R D E R

Post the matter for final disposal.

There shall be interim stay of the operation of the Judgment  
of the High Court without any disturbance to the present status of Respondent No.1.

(A.S. BISHT)

(PROMILA NAGP

AL)

COURT MASTER

COURT MASTER